

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER

No. 72/R.G

Dated: 14.04.2020

In view of the direction of the Hon'ble Supreme Court of India pertaining with (COVID-19) pandemic passed in S.M.W.C No. 5/2020 (IN RE-GUIDELINES FOR COURT FUNCTIONING THROUGH VIDEO CONFERENCING DURING COVID-19 PANDEMIC) as well as considering the present Lock Down scenario, this Court has been pleased to come up with following necessary directives in continuation of earlier Office Order No. 70/R.G dated 08.04.2020 for effective access to justice through Video Conferencing:

1. Fresh e-Filing of urgent matters will be accepted on the email id: **mentioning38@gmail.com** between 12:00 noon To 1:30 P.M with immediate effect. The same shall be placed before Hon'ble The Chief Justice. The matters, for which Hon'ble The Chief Justice accords his consent, shall be listed for hearing before the appropriate Bench.
2. The matter will be taken up only upon a written undertaking of the Advocate. The written undertaking of the Advocate shall be that he / she has already realised the court fee from the client, which he shall deposit once the situation is normalised. This shall be personal liability of the Advocate.
3. The Advocate shall file certificate to the effect that the copy of the petition has already been served through e-mail to learned Advocate General on his mail id:- **rajivd60@gmail.com** and / or to the mail id of ASGI (**rajivsinha7700@gmail.com**) as the case may be.
4. Once the prevailing situation of COVID-19 pandemic gets over and the normal situation is restored, the Advocate concerned will file the affidavited hard copy of the entire matter alongwith full Court Fee.
5. Learned Counsel concerned shall give his / her mobile no. & email address on which he or she shall be communicated regarding listing of his / her case. Whether a matter is extremely urgent or not shall be decided by Hon'ble The Chief Justice. Matter found to be of urgent nature shall be taken up for hearing through V.C or otherwise as per the direction of Hon'ble The Chief Justice. Whenever any matter is found to be of extremely urgent nature, the Joint Registrar(L&C) shall inform the Hon'ble Judge assigned by Hon'ble The Chief Justice to hear the matter and facilitate the hearing of the matters listed. When the case is ready for hearing, the same shall be published in the cause list on the website of the High Court.
6. A matter listed be heard through Video Conferencing (V.C) by the Hon'ble Judge as assigned by Hon'ble The Chief Justice in the Chamber or Residential Chamber of the Hon'ble Judge concerned as the case may be.

7. Only such number of staffs shall be permitted to remain present to facilitate hearing as is directed by the Hon'ble Judge concerned.
8. A **Help Line No. 14619** has been created and persons having difficulty in audio-visual during V.C shall report the same on the given Help Line number immediately or through email on the email ID provided above.
9. All the Orders/Judgements shall be uploaded by the P.A. concerned within 24 hrs. of signing of Order / Judgement.
10. The aforesaid direction/s shall be in supersession of all other direction(s) / order(s) passed earlier and shall remain effective till further order(s).

By Order

Sd/-(Ambuj Nath)

(Registrar General)